

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-397(PB)/2017**

**IN THE MATTER OF:**

Idemitsu Lube India Pvt. Limited  
Vs.

.... Applicant/Petitioner

As Autotech Pvt. Ltd.

... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant/Petitioner : Mr. Sandeep Bajaj, Mr. Naman Tandon,  
Ms. Aakanksha Mehra, Advs.

For the Respondent :

**ORDER**

Affidavit of substituted service by publication has been filed and the same is taken on record. It is adequately shown that the service was sought to be effected on the registered office and email Id address given in the Master data. The email had also bounced back. As a consequence, we passed an order on 04.12.2017 for substituted service, which have now been duly published as per the affidavit. Copies of the publication in English Daily Business Standard dated 22.12.2017 and Hindi Daily Punjab Kesari of the same day has been placed on record.



With the affidavit of service, we are satisfied that the respondents are deliberately evading service and are thus, proceeded ex-parte.

Arguments heard. Order reserved.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)**

29.01.2018  
V.Sethi